

Year	No. of cases	Amount
2011-12	451	633
2012-13	920	1339
2013-14	1006	1264
2014-15 (upto October, 2014)	371	325

During the year 2011-12 and 2012-13, the details of clandestine cases detected in the Chief Commissionerate (Zones) are of cases involving duty of more than ₹ 10 lakh.

(c) The details of such companies are not centrally maintained. The cases booked are adjudicated and recovery of dues is taken in accordance with law. However, the number of cases booked (SCNs issued) for various kinds of offences and duty demanded in them is as follows:-

Year	No. of cases booked (SCNs)	Duty demanded (₹ In crore)
2011-12	3920	4582.74
2012-13	3470	6269.68
2013-14	1789	5170

(d) The Government is taking appropriate measures to augment revenues, such as, liquidation of adjudication pendency, recovery of confirmed demands, audit of assesseees/service providers. Regular steps to improve anti-evasion performance are also taken. These include, strengthening of Intelligence network, identification of evasion prone commodities/services, issuing Modus Operandi Circulars regarding evasion of Central Excise, Customs duty & Service tax to field formations, coordination and sharing of information about tax evasion with other enforcement agencies like, Central Economic Intelligence Bureau (CEIB), Income Tax, Sales Tax, Enforcement Directorate and Financial Intelligence Unit (FIU).

Rationalisation of taxes on ATF

3405. SHRI P. L. PUNIA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government proposes to rationalise taxes on Aviation Turbine Fuel (ATF);
- (b) if so, the details thereof;

(c) whether it is a fact that despite India exporting ATF, airline companies are importing jet fuel from abroad due to steep taxes on aviation turbine fuel; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) There is no such proposal under consideration at present.

(b) Does not arise in view of reply to part (a) above.

(c) Import of Aviation Turbine Fuel (ATF) *vis-a-vis* domestic consumption is negligible (about 2.06%) during the first six months of the current financial year 2014-15.

(d) Imported ATF attracts Nil Basic Customs Duty (BCD), 8% additional duty of Customs (CVD) and Nil Special Additional Duty of Customs (SAD). Domestically produced ATF attracts a concessional excise duty of 8%. Therefore there is no disadvantage to domestically produced ATF *vis-a-vis* imported ATF as regards Customs and Central Excise duties.

New policy on small banks

3406. DR. V. MAITREYAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India (RBI) has eased the norms for niche banks and allowed small banks to go pan India;

(b) if so, the details thereof;

(c) whether the new policy on small banks has got both positive and negative impact on other nationalised banks;

(d) if so, the details thereof;

(e) whether Government has plans to allow banks to extend loans upto Rupees ten lakhs to individuals against the long term infra-bonds issued by them; and

(f) if so, the details thereof and the total amount realised through infra-bonds for the year from 2009 till date, financial year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) The Reserve Bank of India (RBI) has issued the final guidelines on licensing of small finance banks as differentiated or restricted banks in the private